THE INDIAN TARIFF (AMENDMENT) ACT, 1953

No. 2 of 1953



[16th March, 1953]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament as follows:-

- 1. Short title.—This Act may be called the Indian Tariff (Amendment) Act, 1953.
- 2. Amendment of section 3A, Act XXXII of 1934.—In section 3A of the Indian Tariff Act, 1934 (hereinafter referred to as the principal Act),—
 - (a) in sub-section (1), for the words, figures, letters and brackets: "the Tariff Board set up under the Resolution of the Government of India in the Department of Commerce No. 218-T(55)/45, dated the 3rd November, 1945" the words, figures, letter and brackets "the Tariff Commission established under the Tariff Commission Act, 1951 (L of 1951)" shall be substituted;
 - (b) for sub-section (3), the following sub-section shall be substituted, namely:—
 - "(3) Where a notification has been issued under sub-section (1), there shall, unless the notification is in the meantime rescinded, be introduced in Parliament, as soon as may be, but in any case during the next session of Parliament following the date of the issue of the notification, a Bill on behalf of the Central Government to give effect to the proposals in regard to the continuance of a protective duty of customs on the goods to which the notification relates, and the notification shall cease to have effect when such Bill becomes law, whether with or without modifications, but without prejudice to the validity of anything previously done thereunder:

Provided that if the notification under sub-section (I) is issued when Parliament is in session, such a Bill shall be introduced in Parliament during that session:

Provided further that where for any reason a Bill as aforesaid does not become law within six months from the date of its introduction in Parliament, the notification shall cease to have effect on the expiration of the said period of six months.";

(c) sub-section (4) shall be omitted.

(Price annas 2 or 3d.)

D 3. Amendment of the First Schedule, Act XXXII of 1934.—In the First Schedule to the principal Act,—

(i) after Item No. 72(34), the following Items shall be inserted.

	Ball bearings of		,			
72(35)	all kinds not					
	exceeding 2"bore			1		
	diameter adap-	,			ļ	
	ted for use as	,				
	parts and acces-				.	
l	sories of motor					
.	vehicles other					
	than motor cycl-		, -		ł	
	es and motor					
· 1	(a) of British ma-	Protective -	911 per cent.		4.2	December.
	nufacture.	210000110	ad valorem.		••	31st, 1954
	(b) not of British	Protective	Preferential			December
	manufacture.		rate of duty			31st, 1954.
1		· .	actually charg-			
			ed for the			
`			time being for			
10.0			such products			
			of United King.			
	I		dom origin			*
l l		100	plus three per cent. ad va-		100	
			lorem.			
			107077			- 1
72(36)	Ball bearings of	Protective	94½ per cent.	١		December
7,00,	all kinds not ex-		ad valorem.			31st, 1954
	ceeding 2" bore					
	diameter not	· .		1	· ·	
	otherwise speci-			1 1	11	
	fied.					4 .
		l	1.0	-	* 5	S
2(37)	Adapter bearings	Protective	10 per cent.			December
	not exceeding 2"		ad valorem.	ļ		31st, 1954
1	bore diameter which are speci-					
	ally designed for			}		
,	use exclusively					
	with power dri-	**		ì		\
	ven machinery.				1	1
				l · ·		1.
72 (38)	Ball and roller	Revenue .	10 per cent.			••"
	bearings for use] •	ad valorem.			
	with shaftings of		1.	1	1	
	more than 2"	1.				1
	bore diameter			.		
	and adapter bear-			1	~	-
	ings, not other-			1	1	
1	wise specified, which are speci-					
	willen arm someti-	1	1	1	1	
			1			
	ally designed for					

⁽ii) in Item No. 75(10) (v), in the entry in the second column, the words and figure "ball bearings up to 2" bore" shall be omitted.